

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

C.P. No. 5/2002 in  
O.A. No. 704/2001

Dated this Monday the 14th Day of January, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman  
Hon'ble Shri B.N. Bahadur, Member (A).

Sunil Kumar Choudhury,  
working as Chief Commissioner,  
Central Excise & Customs,  
ICE House, 41A Bund,  
Garden Road, Pune-411 001.

.. Petitioner/  
Applicant.

(By Advocate Shri G.K. Masand)

Versus

1. Union of India, through  
Secretary, Department of  
Revenue, Ministry of Finance,  
North Block, New Delhi-110001.
2. Shri M.V. Reddy, working as  
Chief Commissioner, Central  
Excise, No.121, Mahatma Gandhi  
Salai, (Nungambakkam, High Road),  
Chennai-600034.
3. Shri D.K. Acharya, working as  
Chief Commissioner of Customs,  
New Customs House,  
Ballard Estate, Mumbai-400038.

.. Respondents.

And

Dr:S. Narayan, Secretary,  
Department of Revenue,  
Government of India, North Block,  
New Delhi.

.. Opponent/  
Contemner.

(By Advocate Shri V.G. Rege)

ORDER (Oral)

Shri G.K. Masand, Counsel for the applicant  
states that he has instructions from the applicant not to

pursue the contempt petition. Shri V.G. Rege, Sr. Standing Counsel to Government of India stated before this Tribunal that Committee of Secretaries made the necessary recommendations on 20.12.2001 and ACC approved the same on the same date. The letter of appointment have been issued to the applicant as Member, CBEC. We are fully satisfied that the order of the Tribunal has been duly complied with and there is no need to proceed any further in the matter. For the aforesaid reasons we dismiss the Contempt Petition as not pressed. The Contempt Petition stands disposed of, with no order as to costs.

*B. Bahadur*

( B.N. Bahadur ).  
Member (A).

*B. Dikshit*

( Birendra Dikshit )  
Vice Chairman.

H.